

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-101**  
IB-734/ND/2023  
New IA/3348/2024

**IN THE MATTER OF:**

IDBI Trusteeship Services Ltd.

**.....Applicant**

**Vs.**

Vikas Bhasin

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 08.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Vikrant Pachnanda, Adv.

For the Respondent :

For the RP : Mr. Milan Singh Negi, Mr. Nikhil Kumar Jha, Adv. in  
New IA/3348/2024

**ORDER**

**New IA/3348/2024:-**

This is an application filed by the IRP, seeking direction to the Respondent for payment of fees. Heard the submissions made by the Ld. Counsel on behalf of the Applicant. Ld. Counsel on behalf of the Respondent is present on the basis of advance notice and accepts notice for filing their reply to this application. Reply be filed within a period of two weeks. List this application on **13.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**